

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3395 of 2020

1. Shanshah Khan

2. Shyeb Ansari @ Laden Ansari Petitioners

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Abhay Kumar Chaturvedi, Advocate

For the Opposite Party : Mr. Arup Kumar Dey, A.P.P.

3/09.09.2020 Heard the parties.

So far as defect no. 4, 5(e) and 9 (i) are concerned, learned counsel for the petitioner undertakes to remove the same, once the situation normalizes. As regards, rest defects are concerned, the same are ignored.

Petitioners are apprehending their arrest in connection with Sisai P.S. Case No. 50 of 2020.

It has been alleged that the accused persons had violated the guidelines imposed due to Covid-19 by spreading communal tension.

Names of the petitioners have been disclosed by the apprehended accused persons and even otherwise the allegations are general and omnibus in nature.

Regard being had to the facts and circumstances of the case, I am inclined to extend the privilege of anticipatory bail to the petitioners.

Accordingly, the petitioners above named are directed to surrender in the court below within four weeks and pray for bail, and in that event, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) each with two sureties of the like amount each, to the satisfaction of learned C.J.M., Gumla in connection with Sisai P. S. Case No. 50 of 2020, subject to the conditions as laid down under Section 438 (2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)